

**Reimbursement of amount to Haryana
spent on S. Y. L. Canal**

3476. SHRI V. TULSIRAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government of India have decided to bear the entire cost of Sutlej-Yamuna Link Canal and refund to Haryana Government the amount spent so far on this project by Haryana Government; and

(b) if so, whether Government of India propose to take over any such project in other States ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) Yes, Sir.

(b) No, Sir.

**Compensation to victims of railway
accidents on South Central
Railway**

3477. SHRI V. TULSIRAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the persons injured by train accidents and the family members of the deceased have to face difficulties in getting compensation claims;

(b) the number of such cases of claims filed during the last three years in South Central Railways;

(c) the number of cases settled, pending settlement and rejected, together with the reasons for the cases which are pending; and

(d) the steps taken to dispose of all the pending cases expeditiously to avoid harassment to the claimants ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) There is no delay on account of the Railways. Legal procedures have to be followed by the Claims Commissioners while deciding the payment of compensation to the correct successor and this takes time.

(b) 73 cases for compensation were filed on South Central Railway during the years 1984, 1985 and 1986.

(c) 49 cases were settled and 24 cases are pending. Out of 49 cases settled, 37 cases were rejected as railways were not held liable.

(d) The claims for compensation are decided by Claims Commissioners who function under the respective State High Courts. Though the legal procedure for deciding cases of accident compensation claims tends to be time-consuming, as the correct claimant has to be decided, the Railways pursue the cases with the concerned Claims Commissioners with a view to expedite their settlement.

Health care for women in tribal areas

3478. SHRI V. TULSIRAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware that health care for women in tribal areas in the country is in a bad state;

(b) if so, the names of States where such a situation is prevailing;

(c) the steps taken/proposed to be taken by Government to improve the health of women in tribal areas in the country and particularly in Andhra Pradesh; and

(d) whether some financial assistance has been allocated to each State, if so, the details thereof, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). Yes Sir, health care in general in tribal areas is inadequate.

(c) (i) Guidelines have been issued to the States including Andhra Pradesh to establish sub-centres, primary health centres/community health centres in tribal, backward and hilly areas in preference to plain areas.